

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 5
(IB)-1446(PB)/2018

IN THE MATTER OF:

Bank of Baroda

.... Applicant/petitioners

v.

M/s. Rathi Super Steels Ltd.

.... Respondent

Order under Section 7 of IBC, 2016 (CIRP)

Order delivered on 12.02.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Jasmeet Singh, Mr. Saif Ali, Mr. Pushpendra
S. Bhadoriya, Advs. & Mr. Harish Chander Arora,
Resolution Professional

For GAIL India

Mr. Varun K. Chopra & Mr. Shubham Sharma,
Advs.

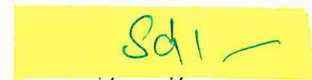
ORDER

CA-1079(PB)/2020

List on 05.03.2020.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)

12.02.2020
Ritu Sharma